

5.00 P.M.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Now, we will take up clarifications on the statement made by the Home Minister regarding alleged diversion of funds for the welfare of STs and SCs to Commonwealth Games Projects by the Government of NCT of Delhi. Shri Arun Jaitley, Leader of the Opposition.

CLARIFICATION ON THE STATEMENT BY MINISTER

Alleged diversion of funds meant for the welfare of SCs/STs to Commonwealth Games Projects by Government of NCT of Delhi

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Sir, the hon. Minister made a statement before the House a few days ago on the diversion of funds meant for the welfare of the Scheduled Castes and the Scheduled Tribes in Delhi for the Commonwealth Games. The other day, when my esteemed colleague from the Bahujan Samajwadi Party, Shri Satish Misra, and Shri Venkaiah Naidu raised this issue, particularly, on the strength of an RTI query which indicated that an amount of Rs.678.91 crores meant for the welfare of the Scheduled Castes and the Scheduled Tribes had been diverted for the Commonwealth Games, it appeared to be difficult to believe. Now, when I read the statement, which was made by the hon. Minister in the House, the statement broadly says that as per the last Census of 2001, the Scheduled Castes population in Delhi is 16.9 per cent and, therefore, 16.9 per cent of the Plan outlay is meant for the welfare of the Scheduled Castes. The funds which are now utilised for this purpose are divided into two categories, Divisible and Indivisible. The Divisible Funds are meant for specific projects targeting the welfare of the Scheduled Castes and the Scheduled Tribes. When it comes to the second category, which is Indivisible Funds, it is mentioned that these are used like any other funds for infrastructure projects, whether they are hospitals, schools, road widening, flyovers, lights, etc. The statement says and I quote:—

“Out of this, an amount of Rs.678.91 crore has been contributed from SCSP (which is the Scheduled Castes Sub Plan) fund to various Commonwealth Games-related infrastructure projects”.

The reason given is that all these Commonwealth Game Projects would go to the welfare of the Scheduled Castes. Now, obviously, if the Indian Railways run trains, if the Air India flies aircraft, persons from any caste or creed can travel in them or fly in them. But that does not mean that the funds meant for the welfare of the Scheduled Castes can be diverted to such projects and say that they are beneficial to them. The object of the funds is really that these weaker sections need certain help in areas where this segment of the population predominantly resides, and that we must make sure that there is a provision for shelter, there is a provision for housing, there is a provision for infrastructure, sanitation, hospitals, healthcare, etc. Now, merely because some persons in Delhi who happened to be belonging to the Scheduled Castes are also going to go

and watch the Commonwealth Games, you can't say that the stadia costs will be in the larger kitty of the Scheduled Castes' funds. Therefore, the charge which was made the other day by my friend from the BSP, Shri Misra, and Shri Venkaiah Naidu, on the strength of this reply, because it categorically says that from 2006 to 2011 an amount of Rs.678.91 crores meant for the Scheduled Castes Sub Plan has been spent on infrastructure projects of the Commonwealth Games, is substantiated. Now, the Commonwealth Games is not a project which either directly or indirectly or remotely goes to the benefit of the Scheduled Castes in specific. The Commonwealth Games is an area where you must divert funds out of the sports infrastructure funds or out of any other contingency funds of the Government. Can you say that funds meant for the welfare of women will be diverted because women are also going to be athletes in the Commonwealth Games? There is hardly any remote nexus between these two factors. Therefore, will the hon. Minister tell us whether it is a practice to spend this category of funds meant specifically for the Scheduled Castes on projects which have nothing to do, directly or indirectly, with the Scheduled Castes and then say that since they can also get the benefit of watching these games and this will go to their benefit and, therefore, we diverted these funds? This reply seems to be wholly unsatisfactory, and some kind of inquiry as to how the Delhi Government has done it should be instituted by the Government of India. Thank you.

SHRIMATI BRINDA KARAT (West Bengal): Mr. Vice-Chairman, Sir, I am afraid the hon. Home Minister's statement in response to our concerns expressed the other day, adds insult to injury. He says in the statement that he is making the following statement after obtaining the requisite information from the Government of the NCT Delhi. Obviously, the Government of NCT Delhi, who is the prime accused in this case of diversion of funds, is not going to admit to this diversion. The question that I want to put to the Home Minister is: has he consulted or got any information from the Planning Commission which is functioning under the jurisdiction of the Prime Minister? Why is this question relevant? Even the other day, I raised this issue because the Planning Commission in its circular in 2005 has clearly laid down the guidelines for the use of the Special Component Plan for the welfare and rights of the Dalits. In that statement, Sir, the copy of which I have here, the new revised guidelines have absolutely no space for this so called divisible and indivisible funds. What the Planning Commission guidelines say is —these are components of SCP and TSP — only those schemes should be included under SCP/TSP that ensure direct benefits to individuals or families belonging to Scheduled Castes or Scheduled Tribes. Outlay — this is very important — for area oriented schemes directly benefiting Scheduled Castes hamlets/villages having a majority of Scheduled Castes population/tribal hamlets and villages, only those may be included in SCP or TSP. This is what the Planning Commission guidelines are. So the first question is: has the Planning Commission approved, in the last four years, from 2006 to 2010, all this diversion of funds by the Delhi Government? Has the Home Minister found it out from the Planning Commission? That is the first clarification which is required. Secondly, even if we admit, which I do not, even if we accept the old guidelines prior

to 2005 — the Home Minister is quoting those — what is the basis of the calculation that out of this indivisible amount 17 per cent has gone to the Dalits? Has the Minister looked at the answers which we have got here as to how this indivisible amount was spent? How do the Dalits benefit if Rs. 2 crores are spent for the cultural segment of the Queen's Baton Relay? How do the Dalits benefit if water is being given to the Commonwealth Games Village? How do the Dalits benefit if the money is being spent on the infrastructure for building roads leading to the stadium of the Commonwealth Games? How do the Dalits benefit if the money is being spent on the new infrastructure which is required for the stadium? What is the calculation of how many Dalits have cars who are going to use the flyovers, which are being built for which their funds have been spent? There are big highways and flyovers. Has there been any calculation by either the Delhi Government or the Planning Commission that the Dalits now have suddenly got the wherewithal and they are going to use the flyovers to reach the Commonwealth Games and sit on those seats with tickets provided by the Delhi Government from the SC Fund? Is that what we are trying to say? Therefore, Sir, it is a shame that approximately Rs. 700 crores meant for the Scheduled Castes have been diverted to the Commonwealth Games. As I said in the beginning, this adds insult to injury. The only way this can be addressed is for the Central Government to have an inquiry into it and, secondly, to return Rs.700 crores which have been diverted from the Dalit Fund. And I would request the Home Minister to clarify whether this amount of Rs.700 crores, which has been diverted, will be given back to the Dalits.

[THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA) in the Chair.]

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, माननीय गृह मंत्री महोदय ने जो स्टेटमेंट दिया है इसको पढ़ने के बाद, देखने के बाद और भी ऐसी चीजें सामने निकल करके आई हैं जिनका अभी भी खुल कर जवाब नहीं दिया गया है, लेकिन जितना जवाब दिया गया है उसी से मालूम पड़ रहा है कि किस तरीके से जो शैड्यूल्ड कॉस्ट और शैड्यूल्ड ट्राइब्स के लिए फंड्स थे, उनका डायवर्जन हुआ। हम लोगों को आर.टी.आई. से जो इंफॉर्मेशन मिली थी और आपके सामने रखी थी, तब स्टेटमेंट के लिए बात कही गई थी। उस समय तो सात सौ करोड़ की बात थी। आपने जो स्टेटमेंट दिया है उसमें सात सौ करोड़ की जगह सात हजार करोड़ का खुलासा किया है कि इन्होंने सात हजार करोड़ रुपए डॉइवर्ट कर दिए। दिल्ली शहर में सात हजार करोड़ रुपए जो शैड्यूल्ड कॉस्ट और शैड्यूल्ड ट्राइब्स के स्पेशल कम्पोनेंट के लिए, उनके वेलफेयर के लिए प्लानिंग कमीशन की स्कीम के तहत यूज होने चाहिए थे, इसका एडमिशन आज यहां स्टेटमेंट में किया गया है कि जो एमाउंट Indivisible category में लिखा गया है उसमें आपने यह कहा है कि 6967.35 करोड़ रुपए जो इस्तेमाल किए गए हैं वे दिल्ली शहर की सड़कों में, फ्लाई ओवर में, ब्रिजेज में, टर्मिनल्स बनाने में और बत्तियां ठीक करने में लगाए गए हैं तथा इस तरह की और चीजों में लगाए गए हैं, न कि शैड्यूल्ड कॉस्ट, शैड्यूल्ड ट्राइब्स और जिसके लिए स्पेशल कम्पोनेंट था या जहां पर उनकी बस्ती थी, बस्तियों को तो आपने उखाड़ने का काम किया। इस दौरान जबकि आप गेम्स की तैयारी कर रहे थे जितनी भी बस्तियां थीं, जहां शैड्यूल्ड कॉस्ट और शैड्यूल्ड ट्राइब्स के लोग ज्यादा रहते थे, उनको आपने एक अभियान चला करके उखाड़ कर फेंकने का काम किया और उनको आपने कोई दूसरा स्थान नहीं दिया। उसके साथ-साथ आप यह कह रहे हैं कि जो टोटल एमाउंट आठ हजार करोड़ का था उसमें से इनके वेलफेयर के लिए सिर्फ 983 करोड़ रुपए

खर्च किए और बाकी सात हजार करोड़ रुपए आपने दिल्ली शहर में जो फुटपाथ पहले से बने थे उनको तोड़ कर, उनके पत्थर हटा कर नया पत्थर लगाने के लिए, डिवाइडर्स को तोड़ कर के नये डिवाइडर बनाने के लिए और सड़कों को चौड़ा करने के लिए खर्च किए। आज के अखबारों में भी है कि जो सड़कें सैकड़ों करोड़ रुपयों से बनी थीं वे आज फिर टूट गई हैं, क्योंकि जल्दी में बनाई गई थीं। उन सब चीजों में आपने इस पैसे का इस्तेमाल किया, जबकि इन सब के लिए आपके पास अलग से धन होता है। सरकार के पास अलग से स्कीम्स होती हैं। जैसा कि अभी आपके सामने कहा भी गया, बताया भी गया कि जो प्लानिंग कमीशन की टीम है जिसके तहत में यह होता है, उसमें स्पेसिफिकली गाइड लाइंस हैं और गाइड लाइंस में लिखा गया है कि जहां पर ज्यादा डोमिनेट एरिया है जहां शैड्यूल्ड कांस्ट और शैड्यूल्ड ट्राइब्स के लोग रहते हैं, उन एरियाज के डवलपमेंट में भी आप रुपया लगा सकते हैं। आपने इस तरीके से यह खुलासा कर दिया है कि 678 करोड़ रुपए तो आपने कॉमनवेल्थ गेम्स के लिए डॉयवर्ट कर दिए, लेकिन इसके साथ-साथ आपने करीब छः हजार तीन सौ करोड़ रुपए और चीजों में लगाए, जिनका भी कोई सीधा संबंध शैड्यूल्ड कांस्ट और शैड्यूल्ड ट्राइब्स और इनसे संबंधित वेलफेयर से नहीं था। इसके अलावा जब हमने अपनी बात रखी तथा जब यह इश्यु उठा था तो हमने कहा था कि हमको सेंट्रल गवर्नमेंट से और प्राइम मिनिस्टर से इसलिए जवाब चाहिए, यह स्टेट सब्जेक्ट नहीं था, क्योंकि यह पूरी कंट्री का सब्जेक्ट था। हमने कहा था 72 हजार करोड़ रुपए इस प्रकार से स्पेशल कम्पोनेंट में जो शैड्यूल्ड कांस्ट और शैड्यूल्ड ट्राइब्स के वेलफेयर के लिए दिया गया था, ऑल ओवर कंट्री में, इस प्रकार इसका दुरुपयोग हुआ है।

माननीय गृह मंत्री जी, आपने अपने स्टेटमेंट में उसका कोई भी जिक्र नहीं किया है उस 72 हजार करोड़ रुपए, जिसका मिसयूज पूरी कंट्री में आपने डॉयवर्जन करके, आपने शैड्यूल्ड कांस्ट और शैड्यूल्ड ट्राइब्स के वेलफेयर के लिए न देकर आपने अन्य चीजों में इसको इस्तेमाल कर दिया है, इसके लिए तो आपको खुद अपना सीधा जवाब देना था। आपने यह जवाब सिर्फ दिल्ली गवर्नमेंट से मंगाकर देने का काम किया है, उसमें भी आपने डिटेल्स नहीं दी हैं। डिटेल्स न देकर दिल्ली गवर्नमेंट ने अपनी खामियों को छुपाने का काम किया है। मान्यवर, इससे घृणित कार्य और कोई नहीं हो सकता है। यह शर्म की बात है कि एक स्पेशल कम्पोनेंट प्लान के तहत, जो धनराशि शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स के वेलफेयर के लिए होती है, उसको आप कॉमनवेल्थ गेम्स में खर्च कर देते हैं। आप कॉमनवेल्थ गेम्स पर 30 से 35 हजार करोड़ रुपये खर्च कर रहे हैं। आप लोगों को 18 दिन का न्यौता देकर 18 दिन का खेल खेलने जा रहे हैं। वह खेल कैसे होंगे, यह तो बाद में पता लगेगा, लेकिन इन 18 दिनों के लिए आपने जो गरीबों का निवाला छीना है, शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स के लिए जो धनराशि थी, उस धनराशि को आपने डायवर्ट करके खेल में लगाया है, यह बहुत ही शर्मनाक चीज है। यह show करती है कि कांग्रेस सरकार की दलित विरोधी नीति रही है, चाहे वह केन्द्र की सरकार हो, चाहे वह प्रदेश की सरकार हो। इसीलिए मैंने कहा था कि 72000 करोड़ रुपये का केन्द्र की सरकार ने पूरी कंट्री में डायवर्जन किया है, उसका आपने खुलासा नहीं किया है। दिल्ली में जो कांग्रेसी सरकार है, जो दलित विरोधी सरकार है, उसके बारे में आपने खुलासा किया है कि 8000 करोड़ रुपया जो आपने एस.सी./एस.टी. का इस्तेमाल कर लिया है, उस 8000 हजार करोड़ रुपये को आप तुरंत वापिस ही न करें, बल्कि आप उसको इंटरैस्ट सहित वापिस करें और इस पैसे को दलितों की स्कीम्स में लगाएं। यह पैसा शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स के वेलफेयर के लिए था। जो 72000 करोड़ रुपये का डायवर्जन हुआ है, उसके बारे में माननीय मंत्री जी बताने का कष्ट करें। आपने 8000 करोड़ रुपये किस तरह से लगाए हैं, इसका खुलासा नहीं किया है, इसके बारे में भी बताएं?

SHRI D. RAJA (Tamil Nadu): Sir, it says "The Statement of the Home Minister on the Alleged Diversion of Funds meant for the Welfare of SCs/STs to Commonwealth Games

projects'. The 'alleged' diversion is no more an allegation. It is a fact and the fact has been established by the report obtained through the Right to Information.

Sir, when there has been a diversion, the Government should come out honestly to accept that it has, indeed, taken place. The Government should own the responsibility for the diversion.

Sir, the SC Sub-Plan and the Tribal Sub-Plan have certain objectives to directly benefit the Scheduled Castes and Scheduled Tribes. That is what we have under the Planning Commission's guidelines. But how are the funds meant for the welfare of Scheduled Castes and Scheduled Tribes being diverted? Is it an acceptable thing? Government should clarify this. Does the Government accept what is going on in Delhi or in some other parts of the country?

Sir, here these Divisible and Indivisible categories are, again, a deceptive ploy used by the Government of the day to divert these funds. On the indivisible category, the statement says, "In this category, the amount could be spent for the welfare of SCs which is not marked as SCSP in the Demand Book but has been taken on the presumption that the benefit under this category of schemes flows to SCs". Now, who does that presumption? Is there any basis for that? How can that presumption be a reality? This is again a deception, deceiving the Dalits and the Adivasis of our country. You build no road and you claim it benefits the SCs/STs. You build a railway station. Yes, it benefits the SCs/STs. You build airports. Yes, it benefits the SCs/STs and Adivasis. You build anything in this country, any big dam or any plant; yes, it benefits the SCs and STs.

Why did you start having a separate Sub-Plan for SCs and a Tribal Sub-Plan? If that is the fact, if everything benefits the SCs and STs, then, why do you have that separate Plan? The Government should make it clear and explain this.

This is nothing but the cheating of the SCs and STs. I am sorry to use that word. But dining in Dalit houses will not gloss over this deception of the SCs and STs. It is deceiving, Sir! I can use a harsher word, it is betraying the trust the SCs and STs have in our system. They have faith in our democracy, they have faith in our system. But, if this system, this democracy deceives them in the name of divisible category and indivisible category, whom to blame? The Government should own the responsibility for this diversion.

Having said that, Sir, I agree with my previous speakers, Comrade Brinda and Shri Arun Jaitley, the LOP, who said that there should be a proper inquiry; the inquiry must be made as to how this diversion was allowed. Sir, we are spending thousands of crores of rupees for the Commonwealth Games. If they are so keen for the uplift of dalits and adivasis, let those funds be diverted to the Scheduled Castes sub-plan and tribal sub-plan. Are they doing that? In the name of beautifying Delhi, what is happening in the preparations to the Commonwealth Games? What is happening in Delhi? The Government should be honest enough to admit and say, 'yes,

the diversion has taken place and Government will inquire into the diversion and those responsible for this will be taken to task.’ Otherwise, you cannot build faith in the minds of dalits and adivasis. The Government must come out clearly and honestly on this issue. Thank you.

SHRI JESUDASU SEELAM (Andhra Pradesh): Mr. Vice-Chairman, Sir, I would like to seek some clarifications from the hon. Home Minister. Before that, I would like to draw the kind attention of the hon. Minister through you, Sir, on the special component plan. I do not know why it is changed to sub-plan. It is not a subordinate plan. It is a special component plan, and there is a tribal sub-plan. It has an origin; late Madam Indira Gandhi, the then Prime Minister, during the early 80’s, one of the ways or devices to check the menace of naxalism was introduction of special component plan and tribal sub-plan to focus on the needs of the disadvantaged sections who were joining the movement those days. Sir, from that day, I must submit to hon. Misraji, that we do not have to learn from you as to how we should look after the disadvantaged sections...(Interruptions)...

श्री वीर सिंह (उत्तर प्रदेश): सर, ये क्या कह रहे हैं? ...(व्यवधान)...

श्री जेसुदासु सीलम: हमने बोला कांग्रेस ...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): मिस्टर सीलम, आप बैठिए। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्र: सर, ...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): मिश्रा जी, आप बैठिए। ...(व्यवधान).... आप लोग बैठिए।...(व्यवधान)...

SHRI JESUDASU SEELAM: I am not yielding.

श्री सतीश चन्द्र मिश्र: आप इस तरीके से इस्तेमाल कर रहे हैं, ...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): मिस्टर सीलम, ...(व्यवधान).... आप लोग भी बैठिए। ...(व्यवधान).... मिश्रा जी, आप लोग बैठिए। ...(व्यवधान).... वीर सिंह जी, आप लोग बैठ जाइए। ...(व्यवधान)...

श्री जेसुदासु सीलम: हमसे किसी ने नहीं पूछा है, ...(व्यवधान)...

श्री ब्रजेश पाठक (उत्तर प्रदेश): ये ऐसा क्यों कर रहे हैं? ...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): ब्रजेश जी, आप लोग बैठ जाइए। ...(व्यवधान).... आप भी बोलेंगे। ...(व्यवधान).... आप बैठ जाइए। ...(व्यवधान).... प्लीज, आप सब लोग बैठिए। ...(व्यवधान)...

श्री जेसुदासु सीलम: आप बोल रहे हैं ...(व्यवधान).... कांग्रेस गवर्नमेंट, ...(व्यवधान).... उन्होंने बोला कांग्रेस गवर्नमेंट ...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): बैठिए, बैठिए। ...(व्यवधान)...

श्री जेसुदासु सीलम: आप मान लीजिए, ...(व्यवधान).... गलत नहीं कहा है। ...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): अब आप बैठ जाइए। ...(व्यवधान).... बैठ जाइए, बैठ जाइए। ...(व्यवधान).... आप लोग अपने-अपने स्थान पर बैठिए। ...(व्यवधान).... बैठिए।...(व्यवधान)...

श्री जेसुदासु सीलम: मैंने कोई गलत नहीं कहा है। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्र: कैसे दुरुपयोग करें, इनको सिखाने की जरूरत नहीं है।...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): मैं उसको देख लेता हूँ।...(व्यवधान).... मैं उसको देखकर ही उसके

अनुसार कार्यवाही करूंगा।...(व्यवधान)... मैं उसको देख लेता हूँ और देखने के बाद उस पर कार्यवाही करूंगा।
...(व्यवधान)... प्लीज, आप लोग बैठिए।...(व्यवधान)...

श्री जेसुदासु सीलम: मैंने ऐसा कुछ नहीं बोला, ...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): बैठिए, मैंने कह दिया है, आप बैठिए।...(व्यवधान)... बैठिए, आप लोग
बैठिए।...(व्यवधान)... मिश्रा जी, ब्रजेश जी, आप लोग बैठें।...(व्यवधान)... आप लोग बैठिए।...(व्यवधान)...

SHRIMATI BRINDA KARAT: This is not the way to speak. It is highly insulting.

उपसभाध्यक्ष (श्री कलराज मिश्र): मैं उसको देखकर, जैसा भी होगा वैसा करूंगा।...(व्यवधान)...

श्री सतीश चन्द्र मिश्रा: सर, इनको अपनी बात करनी है, तो ये अपनी बात कर सकते हैं, लेकिन यह
कहना कि कैसे हम काम करना सीखें और कैसे रुपए का दुरुपयोग ...(व्यवधान)... करना चाहते हैं
...(व्यवधान)... ये हमसे ही सीखें।...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): सीलम साहब, आप अपनी बात कहिए।...(व्यवधान)...

श्री ब्रजेश पाठक: ये अपने शब्द वापस लें।...(व्यवधान)...

श्री जेसुदासु सीलम: वापस लेने की जरूरत नहीं है।...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): आप बैठ जाइए।...(व्यवधान)... मिस्टर सीलम, आप अपनी बात कहें।
...(व्यवधान)... आप बैठिए।...(व्यवधान)... आप बैठ जाइए।...(व्यवधान)... मिनिस्टर साहब इस सम्बन्ध में बात
कर रहे हैं।...(व्यवधान)... आप बैठ जाइए।...(व्यवधान)... आप भी बैठ जाइए।...(व्यवधान)...

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Just one minute, Sir.
...(Interruptions)... Just one minute. ...(Interruptions)... Please sit down. ...(Interruptions)...
Please sit down for one minute. ...(Interruptions)... Please sit down for one minute, please.
...(Interruptions)...

उपसभाध्यक्ष (श्री कलराज मिश्र): आप बैठ जाइए।...(व्यवधान)...

SHRI P. CHIDAMBARAM: Mr. Vice-Chairman, Sir, I did not quite get the exact words
which hon. Member from the Treasury Benches said. But, obviously, something that he said,
has hurt Members of the BSP and some other Members, I apologise for that.

उपसभाध्यक्ष (श्री कलराज मिश्र): सीलम जी, अब आप अपनी बात खत्म कीजिए।

SHRI JESUDASU SEELAM: Let me clarify. ...(Interruptions)... Why should he apologise?
...(Interruptions)... I have not said anything. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): The hon. Minister has already
apologised. ...(Interruptions)...

SHRI JESUDASU SEELAM: Hon. Members referred to the Congress Governments, we
would like to submit before the House. ...(Interruptions)...

श्री ब्रजेश पाठक: सर, मंत्री जी ने माफी माँगी ली, माननीय सदस्य माफी माँगे।...(व्यवधान)...

उपसभाध्यक्ष (श्री कलराज मिश्र): हो गया।...(व्यवधान)... पाठक जी, आप बैठ जाइए।...(व्यवधान)...
सीलम जी, आप अपनी बात कहिए।...(व्यवधान)...

SHRI JESUDASU SEELAM: Sir, let me say something. ...*(Interruptions)*...

श्री सतीश चन्द्र मिश्रा: सर, वे अपनी बात पर अभी भी stick कर रहे हैं ...*(व्यवधान)*...

उपसभाध्यक्ष (श्री कलराज मिश्र): मिनिस्टर साहब ने स्वयं इस बात पर खेद व्यक्त किया है ...*(व्यवधान)*... उन्होंने खुद खेद व्यक्त किया है, इसके बाद भी आप खड़े हैं ...*(व्यवधान)*... आप बैठ जाइए ...*(व्यवधान)*... खुद मंत्री महोदय ने खेद व्यक्त किया है ...*(व्यवधान)*... करीमपुरी साहब, आप बैठ जाइए ...*(व्यवधान)*...

SHRI JESUDASU SEELAM: The Special Component Plan and the Tribal Sub-Plan, I think, this nomenclature need to be retained. It is said that the Sub-Plan indicates subordination. It is not subordination. Madam Indira Gandhi wanted to really help the disadvantaged sections. ...*(Interruptions)*...

श्री सतीश चन्द्र मिश्रा: लेकिन अब तो नहीं कर रहे हैं ...*(व्यवधान)*...

उपसभाध्यक्ष (श्री कलराज मिश्र): आप लोग शांत रहें ...*(व्यवधान)*... उनको केवल एक मिनट बोलना है ...*(व्यवधान)*... वे एक मिनट के बाद बैठ जाएंगे, आप लोग बैठ जाइए ...*(व्यवधान)*... आप लोग शांत रहिए ...*(व्यवधान)*... सीलम जी, आप अपनी बात कहिए ...*(व्यवधान)*...

SHRI JESUDASU SEELAM: Sir, I must give some background because it is not Delhi. ...*(Interruptions)*... सभी स्टेट गवर्नमेंट्स में misuse हो रहा है। I would like to draw ...*(Interruptions)*...

श्री सतीश चन्द्र मिश्रा: आप उठाइए ...*(व्यवधान)*... misuse सामने आ गया है ...*(व्यवधान)*...

उपसभाध्यक्ष (श्री कलराज मिश्र): आप लोग बैठ जाइए ...*(व्यवधान)*... वे अपनी बात कह रहे हैं ...*(व्यवधान)*...

SHRI JESUDASU SEELAM: I have a right to say. ...*(Interruptions)*... Sir, if there is any misuse, it should be inquired into. ...*(Interruptions)*...

श्री सतीश चन्द्र मिश्रा: सर, वे ऐसी बात कर रहे हैं ...*(व्यवधान)*... misuse कर रहे हैं ...*(व्यवधान)*... वे कह रहे हैं कि हम misuse कर रहे हैं ...*(व्यवधान)*... वे डंके की चोट पर कह रहे हैं कि हम misuse करेंगे ...*(व्यवधान)*...

SHRI JESUDASU SEELAM: It is a fact that there is a diversion. ...*(Interruptions)*... This should be stopped. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): Please take your seat. ...*(Interruptions)*... मिश्रा जी, आप भी बैठिए ...*(व्यवधान)*...

SHRI JESUDASU SEELAM: I have a right to speak here. ...*(Interruptions)*... Why are they interrupting me, Sir? ...*(Interruptions)*...

उपसभाध्यक्ष (श्री कलराज मिश्र): आप भी बैठिए ...*(व्यवधान)*... प्लीज़, आप बैठ जाइए ...*(व्यवधान)*...

SHRI JESUDASU SEELAM: I have a right to say. ...*(Interruptions)*...

उपसभाध्यक्ष (श्री कलराज मिश्र): सीलम जी, आपने अपनी बात कह दी है। आपको जितना कहना था, आपने पूरा कह दिया है, आप बैठ जाइए ...*(व्यवधान)*... आप सब लोग बैठ जाइए। इतना उत्तेजित होने की जरूरत नहीं है ...*(व्यवधान)*... मंत्री महोदय उसका उत्तर देने वाले हैं ...*(व्यवधान)*... अब आप बैठिए, मंत्री

महोदय, इसका उत्तर देने वाले हैं ...(व्यवधान)... इतना उत्तेजित होने की जरूरत नहीं है ...(व्यवधान)...
प्लीज़, आप बैठिए ...(व्यवधान)... Please take your seats. ...(Interruptions)... श्री प्रकाश जावड़ेकर।

SHRI JESUDASU SEELAM: Why should I sit down? ...(Interruptions)... I wanted to say something. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): Please take your seat. ...(Interruptions)... Mr. Seelam, please take your seat. ...(Interruptions)... No, no, you are not allowed now. ...(Interruptions)... Please take your seat.

SHRI JESUDASU SEELAM: I would like to seek clarification from the hon. Minister whether...(Interruptions)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): Please take your seat ...(Interruptions)... Mr. Seelam, please take your seat ...(Interruptions)... You have already spoken...(Interruptions)... You have already said what you want to say...(Interruptions)...

SHRI JESUDASU SEELAM: Sir, I have not spoken ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): No, no...(Interruptions)... Please take your seat...(Interruptions)... No, no...(Interruptions)... Take your seat, Mr. Seelam...(Interruptions)...

SHRI JESUDASU SEELAM: Sir, how can you say? I have not spoken...(Interruptions)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): Please take your seat ...(Interruptions)... He has already spoken...(Interruptions)...

SHRI JESUDASU SEELAM: Sir, I am only trying to ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): I am not allowing you ...(Interruptions)... Please take your seat.

SHRI JESUDASU SEELAM: Sir, I go by your ruling ...(Interruptions)... I appeal to you, I have not said anything at all...(Interruptions)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): You have already spoken ...(Interruptions)... Please take your seat.

SHRI JESUDASU SEELAM: No, Sir...(Interruptions)...

श्री ब्रजेश पाठक: सर, यह चेयर को चुनौती दे रहे हैं ...(व्यवधान)... चेयर को चुनौती दे रहे हैं यह ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): You have already spoken...(Interruptions)... Please take your seat...(Interruptions)... Shri Prakash Javdekar ...(Interruptions)... प्रकाश जावड़ेकर जी, आप बोलिए ...(व्यवधान)... यह रिकॉर्ड में नहीं जाएगा ...(व्यवधान)... श्री सीलम जो बोलेंगे, वह रिकॉर्ड में नहीं जाएगा ...(व्यवधान)... प्रकाश जावड़ेकर जी, आप बोलिए ...(व्यवधान)...

SHRI JESUDASU SEELAM: *

उपसभाध्यक्ष (श्री कलराज मिश्र): प्लीज़, आप बैठिए ...(व्यवधान)... आप बैठिए ...(व्यवधान)... यह रिकॉर्ड पर नहीं जाएगा ...(व्यवधान)... आप जो बोल रहे हैं, वह रिकॉर्ड पर नहीं जाएगा ...(व्यवधान)...

*Not recorded.

श्री प्रकाश जावडेकर...(व्यवधान)... अब आप बैठिए, हमने दूसरा नाम बुला लिया है ...(व्यवधान)... प्रकाश जावडेकर जी, आप बोलिए ...(व्यवधान)...

श्री प्रकाश जावडेकर (महाराष्ट्र): सर, वह बैठ ही नहीं रहे हैं ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): Please take your seat ...*(Interruptions)*... Take your seat...*(Interruptions)*... I say, Mr. Seelam, take your seat ...*(Interruptions)*... No, I cannot allow you...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR: Sir, I would like to ask the hon. Minister just to explain column no. 4 in the table. Column no. 3 says that the total expenditure on the Commonwealth Games is Rs. 6,000 crores and the value of the expenditure on the CWG projects would also benefit the SC/ST which is put at Rs. 4,000 crores. तो 80 फीसदी रकम ऐसी है, जिसका एससी/एसटी को फायदा होगा, यह बताया जा रहा है। How have you calculated this? How are you justifying the amount of Rs. 2,000 crores which is not going to be benefited to the SC/ST? Please give the details. Why am I asking this? It is because, it is nothing but a jugglery. In a planning process, the whole Special Component Plan — now it is called the Sub-Plan — is aimed at empowering the hitherto neglected sections and those who have lagged behind. So, these are the target-specific schemes. And, money meant for the target-specific schemes has been diverted in the name of indivisible pool and to rationalise that diversion, now, you are saying that there is a component of Rs. 4,000 crores out of Rs. 6,000 crores which will also benefit SC/ST. Sir, this is nothing but jugglery. So, my pointed question is: What justification the hon. Minister gives to Rs. 2,000 crores which does not benefit SC/ST.

श्री रामविलास पासवान (बिहार): सर, शैड्यूल्ड कास्ट्स के लिए Special Component Plan बनाया गया था और शैड्यूल्ड ट्राइब्स के लिए Tribal Sub Plan बनाया गया था। उसमें यह कहा गया था कि केन्द्र सरकार और राज्य सरकारें उनकी पॉपुलेशन के मुताबिक अपने बजट का पैसा अलग रखेंगी और शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स की आवश्यकता के हिसाब से उनके ऊपर वह पैसा खर्च किया जाएगा। यह आश्चर्य की बात है, क्योंकि हमें लगता है कि होम मिनिस्टर साहब को मिसगाइड किया गया है। जैसा हमारे साथियों ने कहा, आप रोड बना रहे हैं, स्कूल बना रहे हैं या हॉस्पिटल बना रहे हैं, उसमें आप यह पैसा डायवर्ट कर रहे हैं। आप कह रहे हैं कि खेल सबके लिए है, लेकिन शैड्यूल्ड कास्ट के कौन से लोगों ने कहा था कि आप यहां कॉमन वेल्थ खेल खेलिए? क्या किसी ने आपको कहा था? क्या किसी ने एप्लाई किया था? उन बेचारों के पास तो पेट भरने के लिए अन्न भी नहीं है। मलेरिया हो जाता है, तो वह मर जाता है। जो जूता बनाता है, उसके बटे के पांव में हवाई चप्पल भी नहीं है। जो कपड़ा बनता है, उसके बदन पर कपड़ा नहीं है। जो महल बनाता है, उसके लिए झोपड़ी भी नहीं है। जो सबकी गंदगी साफ करता है, वह सबसे गंदी बस्ती में रहता है। जो सबको अनाज खिलाता है, उसका बेटा भूखे पेट सो जाता है। रात में जब वह अपनी मां से कहता है कि मां! रोटी दो, रोटी दो, तो मां के पास सूखी रोटी भी नहीं होती है कि वह अपने बच्चे को खाने के लिए दे दे। जब बच्चा रोता है, तब माँ उसको थप्पड़ मार देती है और बच्चा रोता हुआ जाकर सो जाता है और आप कहते हैं कि कॉमनवेल्थ गेम्स में उनको भी हक मिलेगा। ...(व्यवधान)... कॉमनवेल्थ गेम्स में उनका भी हक है। प्रधान मंत्री जी यहाँ पर बैठे हुए हैं। शैड्यूल्ड कास्ट के लिए, Dalit affairs के लिए जो group of ministers था, उसमें यह प्लान बनाया गया है और यह सीधा * है, यह * की बात है। यहाँ पर आप कॉमनवेल्थ गेम्स खेल

*Expunged as ordered by the Chair.

रहे हैं और कहते हैं कि इसमें शैड्यूल्ड कास्ट्स को इतनी हिस्सेदारी मिलेगी। कौन-सा शैड्यूल्ड कास्ट वहाँ स्वीमिंग पूल में तैरने जाएगा? जो प्लाई ओवर बनता है, क्या आप उसे शैड्यूल्ड कास्ट के लिए बना रहे हैं? इसका सीधा-सा उद्देश्य यह था कि जहाँ ट्राइबल का एरिया है, जहाँ से होकर नेशनल हाइवे नहीं जाएगा, वहाँ आप लिंक रोड बना देंगे, जहाँ उसको यूनिवर्सिटी से मतलब नहीं है, वहाँ उसके लिए स्कूल बना देंगे, उसके गाँव में किसी चीज़ की जरूरत है, जैसे चापाकल की जरूरत है, उसके लिए कुछ करेंगे, लेकिन आप divisible/indivisible की बात कर रहे हैं। कहा जाता है कि होशियार चोर जब चोरी करने जाता है तो अपनी जेब में रोटी का टुकड़ा रख लेता है और ज्यों ही कुत्ते की आवाज आती है, वह रोटी का टुकड़ा फेंक देता है। चोर चोरी करने में और कुत्ता रोटी का टुकड़ा खाने में मस्त हो जाता है। आप इस तरह की फीगर क्यों दिखला रहे हैं? आज यही चीज़ लोगों में नफरत पैदा करती है। जब लोग देखते हैं कि शैड्यूल्ड कास्ट्स के लोगों को इतना मिल रहा है या शैड्यूल्ड ट्राइब्स के लोगों को इतना मिल रहा है, तब वे समझते हैं कि सारा धन शैड्यूल्ड कास्ट्स/शैड्यूल्ड ट्राइब्स के लिए जा रहा है, जबकि हकीकत में उसको कुछ नहीं मिलता है। यह ठीक कहा गया कि यदि 600 करोड़ रुपए का मामला रहता, उस समय तो हमें यह विश्वास भी नहीं हो रहा था कि इसमें 600 करोड़ रुपए डायवर्ट किये गए हैं, लेकिन अब तो यह कहा जा रहा है कि इसमें 7000 करोड़ रुपए डायवर्ट कर दिए गए हैं। यह बहुत ही गंभीर मामला है। प्रधान मंत्री जी यहाँ बैठे हुए हैं। हम उनसे यह आग्रह करेंगे। हम आपके दर्द को समझते हैं। आपने कैबिनेट में जो-जो बातें कहीं थीं, वे हमें याद हैं, लेकिन इस तरह की घटना एक एक्जाम्पल है। आप इसमें कड़ा एक्शन लीजिए। इसमें जो पैसा खर्च किया गया है, उसको लौटाने का काम कीजिए और प्रत्येक राज्य सरकार को पत्र लिखिए कि जो भी Special Component Plan है और जो भी Tribal Sub-Plan है, उसमें से पैसे का कहीं भी डायवर्जन होगा, तो उस सरकार को सारा-का-सारा central aid बंद कर दिया जाएगा। यह उसमें already है।...**(व्यवधान)**... जो भी मेथड अपनाया हो, अपनाइए। मैं आपसे यह कहना चाहता हूँ कि हम आँकड़ों में जाना नहीं चाहेंगे, लेकिन यह एक बहुत ही सीरियस मामला है और इस सीरियस मामले को सीरियसली टेक अप करना चाहिए। धन्यवाद।

SHRI P. CHIDAMBARAM: Mr. Vice-Chairman, Sir, these are Plan funds, which were given to the Government of NCT of Delhi. And, the issue is how the Government of NCT of Delhi, spent these funds, in the light of the guidelines. Naturally, I will have to obtain information from the Government of NCT of Delhi. It is not something that was given to the Ministry of Home Affairs. It is not something that comes under my direct control. I can confess to you that I spent a considerable amount of time trying to understand what went on. I think, we must first understand as to what had happened. And, then, we can make a judgement. After all, we are the supreme legislative body we can make a judgement whether what had happened was right or wrong. If it is right, the matter ends there. But, if it is wrong, we will take corrective action. I had expected a hard criticism. But I had also expected a word of acknowledgement that I have, at least, obtained the facts and placed before this House, without any attempt to hide anything or shirk anything or block anything.

As I understand the matter, Plan funds are given to each State and to each Union Territory. Under the guidelines, 'x' percentage of the Plan funds must be allocated to the SCs and STs on the basis of the proportion of the SC population and the ST population in that State. Now, to put it more simply, if, say, Rs. 10,000 crores are given to a State and 10 per cent of the population of that State is the Scheduled Castes, Rs. 1000 crore, out of Rs. 10,000 crores, would go to the SCSP. And if, say, two per cent of the State is ST, two per cent of Rs. 10,000 crore, Rs. 200

crores, should go to the TSP. Those are the guidelines. But, for many, many years, all the States have been following this practice of Divisible and Indivisible. I have examples of other States too. Let us defer the judgement on whether it is right or wrong for another five or ten minutes. All States have been following this practice of Divisible and Indivisible.

In 2006, as I will presently show, the guidelines were revised, and that is how the problem has arisen. Now, what is given as Divisible is exclusively spent on projects which directly benefit the SCs, or the STs, as the case may be. What is put under the Indivisible category by the State concerned has invariably been used to fund certain projects. Now, what does that mean in this case where NCT is concerned? In the case of NCT, from 2006-07 to 2010-11, the total size of the funds for SCSP — I have the figures for five years — comes to Rs.8009 crores. These Rs.8009 crores have been divided into Divisible and Indivisible categories.

I have, in my statement, told you that under the Divisible category, they had put Rs.983 crores and they have nearly spent the entire Rs.983 crores on projects that directly benefit the welfare of the Scheduled Castes. The rest is being put into the Indivisible category. And out of what was put into the Indivisible category, roughly about Rs.7100 crores, Rs. 678 crores have been contributed to these CWG infrastructure projects. Those are the facts. Let me recall again. Of a total of about Rs.8000 crores, Rs.983 crores have gone into the Divisible category, which is nearly fully spent. The remaining, about Rs.7100 crores, have gone into the Indivisible category. Rs.678 crores have been contributed from that Rs.7100 crore to the CWG infrastructure. Those are the facts. Now, is this right or wrong? In my view, reading the guidelines that were revised in 2006, this appears to be wrong. *...(Interruptions)...* I have no hesitation. This appears to be wrong.

Now, this money is being spent. We have to now find some way to get this money back into the SCSP. Therefore, as I said, this is not in NCT alone; this is, practically, in all the States. In fact, I have the example of one State; I don't wish to make an issue of that State. I have downloaded from the website. For example, there was a State roads project. Rs.74 crores came from the remainder of the Plan funds and Rs.10 crores came from the SCSP of that State. Likewise, there is another example I have of an equity participation for implementation of a thermal power station; Rs.63 crores came from the regular Plan funds and Rs.21 crores came from the SCP fund. *...(Interruptions)...* Therefore, this is a practice that has been practically followed in all the States.

Now, on the basis of the 2006 guidelines, is it right or wrong? My answer is — and I am not the final authority to give the answer; it is the Planning Commission and then, the Prime Minister who have to finally decide it — it appears to me to be wrong. Has the Planning Commission recognized this? Yes, the Planning Commission has recognized this. On the 4th of June, 2010, they have appointed a taskforce under Dr. Narendra Jadhav, consisting of various Members — Secretary, Ministry of Social Justice, Secretary, Ministry of Tribal Affairs, Principal Secretary,

Department of Social Justice, Maharashtra, Principal Secretary, Department of Social Justice, Madhya Pradesh, Principal Secretary, Department of Social Justice, Gujarat, Principal Secretary, Adi Dravidar and Tribal Welfare Department, Tamil Nadu and Adviser, SJ&E, Planning Commission — to re-examine and revise the extant guidelines issued by the Planning Commission for implementation of SCSP and TSP to understand the operational difficulties in consultation with implementing Ministries, and suggest remedial action so that SCSP and TSP can be implemented effectively in future. So, I am sure, this Committee will give its Report and whatever rectification has to be made will be made. Now I asked a specific question: “Now that we have spent Rs.678.91 crores, is there any difficulty of taking it back from the total Plan and bringing it back to SCSP?” ...*(Interruptions)*...

SHRI SATISH CHANDRA MISRA: It is not only Rs.678 crores which we are saying. We are saying that the entire ‘indivisible’, which you have used, is wrong. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: No. For the Commonwealth projects, we have used only Rs.678.91 crores. The question is about the Commonwealth projects. ...*(Interruptions)*...

SHRI SATISH CHANDRA MISRA: You have admitted this in the second part that it is being used for roads, footpaths. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Whether that is right or wrong, I have not examined it. So, I cannot make a statement on that. ...*(Interruptions)*...

SHRI SATISH CHANDRA MISRA: Sir, we would like ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Let the Task Force go into it. Now everybody is seized of this matter. I said, “In my *prima facie* view using Rs.678 crores out of SCSP to the Commonwealth Games infrastructure appears to be wrong.” And, I think, you should take that for what its worth. Let it be examined by Dr. Narendra Jadhav Committee. I have asked a question, “Listen, now that we have used it for the Commonwealth Games project, can you bring it back to the SCSP from the funds which will be allocated, say, in 2010-11 or 2011- 12?” Well, frankly, I have got the answer and I am grateful for the answer. I said, “Why can’t Rs.678.91 crores be added back to SCSP, either in 2010-11 if funds remain, or in 2011-12?” The answer of the Government is, “Yes, Sir, it can be brought back.” So, we will bring it back. In the meanwhile, let the Jadhav Committee look into the matter and give its Report. And I assure you, as far as NCT is concerned, I will ensure that the Report is implemented. As far as all the States are concerned, I am sure the Prime Minister is listening to the matter. He is the Chairman of the Planning Commission. Orders will be issued after the Jadhav Committee Report is received. I request the matter be allowed to rest here.
